

**Government of NCT of Delhi
Delhi Disaster Management Authority**

No. F/02/07/2020/S.I/29

Date: 08.04.2020

Clarification

Whereas, Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organisation and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;

And whereas, Govt. of India has notified lockdown all over India, including the territory of NCT of Delhi, w.e.f. 25th March, 2020 till midnight of 14th April, 2020 to curb the menace of "COVID-19";

And whereas, Delhi Disaster Management Authority has issued various orders/instructions from time to time to all concerned authorities to take all required measures to appropriately deal with the situation;

And whereas, Union Home Secretary, Government of India vide letter dated 06.04.2020 reiterated the consolidated guidelines on the lockdown measures to be taken by Ministries/Departments of Government of India, State/Union Territory Governments and State/Union Territory Authorities for containment of COVID-19 epidemic in the Country as notified by Ministry of Home Affairs on 24.03.2020 and further modified on 25.03.2020, 27.03.2020, 02.04.2020 and 03.04.2020. While reiterating the consolidated guidelines, it is emphasised that there is critical need to maintain adequate supply of medical oxygen in the country in the wake of COVID-19 Pandemic and that medical oxygen is also included in the national list and WHO's list of essential medicines. Therefore, special attention needs to be given on keeping the supply of medical oxygen smooth and hassle-free;

And whereas, in pursuance of above MHA orders a clarification has been issued on 04.04.2020 by the Chief Secretary, Delhi with regard to exemption of specific services within the category of exceptions already allowed;

And whereas, vide the above guidelines, manufacturing units of medical devices, their raw materials and intermediates, manufacturing units of their packaging material, transportation of essential goods and medical supplies have been permitted. Further, detailed guidelines have been issued for smooth functioning of supply chain of exempted items involving inter-state movement of employees;

Now, therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, Govt. of NCT of Delhi hereby reiterates and clarifies that the exceptions under various clauses of the consolidated guidelines on lockdown measures include the following:-

- i. All manufacturing units of Medical Oxygen Gas/Liquid, medical Oxygen Cylinders, Cryogenic Tanks for storing liquid Oxygen, Liquid cryogenic Cylinders, Liquid Oxygen, Cryogenic Transport Tanks, Ambient vaporisers and Cryogenic valves, cylinder valves & accessories.
- ii. Transportation of above items;
- iii. Cross land border movement of above items;
- iv. Workers of above-mentioned manufacturing units and their transportation should be allowed/given passes to travel from their homes to factories & back to ensure factories are run on full installed capacity.

Furthermore, as specified in the lockdown measures, social distancing and proper hygiene practices must be ensured in each of the above activities. It will be the responsibility of the head of the organization / establishment to ensure compliance of such norms. The District Authorities will ensure strict enforcement.



(Vijay Dev)
Chief Secretary, Delhi

Copy for strict compliance to:-

1. All District Magistrates of Delhi.
2. All District Deputy Commissioners of Police of Delhi.

Copy for information to:-

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, Delhi.
3. Secretary to Hon'ble Deputy Chief Minister / Finance Minister, Delhi.
4. Addl. Chief Secretary (Home), Delhi.
5. Commissioner of Delhi Police.
6. Pr. Secretary (Revenue)-cum-Divisional Commissioner, Delhi.
7. Chairman, New Delhi Municipal Council.
8. Commissioner (South DMC/ East DMC/ North DMC).
9. Secretary (Health & Family Welfare), Delhi.
10. Director, DIP, Delhi for wide publicity.
11. SIO, NIC for uploading the same on the website of Delhi Government.